

(a)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A.NO.2584/2003**

**Thursday, this the 23rd day of October, 2003**

**Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. A. Singh, Member (A)**

**Mrs. Usha Rani Sharma,  
W/o V.B. Sharma,  
28, Plot B-5, Deluxe Apartments,  
Vasundhara Enclave, Delhi.**

..Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. **Commissioner K.V.S.,  
18, Institutional Area.  
Shaheed Jeet Singh Marg,  
New Delhi.**
2. **Asstt. Commissioner,  
K.V.S., JNU Campus, (Delhi Region),  
New Mehrauli Road,  
New Delhi 110067.**

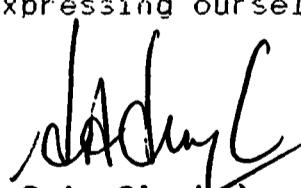
..Respondents

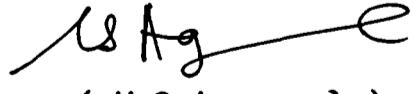
**O R D E R (ORAL)**

**Shri Justice V.S. Aggarwal:**

Learned counsel for the applicant states that he had already filed an appeal against the impugned order and, therefore, he does not press the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. We make it clear that we are not expressing ourselves on the merits of the matter.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/kdr /